

FIR No. 149/17  
PS: Sarai Rohilla  
U/s: 392/394/397/120-B/302/411/34 IPC  
Saubhagya @ Rahul Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. S. K. Tiwari, counsel for applicant/accused.

Report from concerned Jail Superintendent not received. Same be called for next date.

Report be also called from concerned IO/SHO for next date.

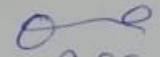
Put up on 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

4.00 P.M. At this stage, Report received from  
Jail Superintendent.




ASJ-02  
15/5/20

FIR No. 346/19  
PS: Wazirabad

On merits, there are serious allegations against the applicant, hence, at this stage, no ground for bail is made out. Hence, the bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
15.05.2020

FIR No. 346/19  
PS: Wazirabad  
U/s: 306 IPC & 75 JJ Act  
Ankush Kumar Verma Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Vikram Singh, counsel for applicant/accused. (Through V/C).

The applicant is seeking regular bail. Reply filed by IO.

Ld. Counsel for applicant submits that applicant has been falsely implicated. He further submits that in the order passed on the first bail application of the applicant, the court inadvertently mentioned the age of the victim as 5 years instead of 12 years. He submits that chargesheet has been filed, therefore, no purpose shall be served by keeping the applicant behind bars particularly in a present situation of pandemic Covid-19.

Ld. APP oppose the bail application on the ground that there are serious allegations against the applicant and due to the conduct of the applicant an innocent, small boy of 12 years lost his life.

The applicant is booked for the offence u/s 306 IPC which prescribes the punishment for 10 years and fine. The case of the applicant is not covered with either of the Minutes of High Power Committee since in the cases where the accused are not senior citizens but have remained in custody for one year for the offences having punishment for 10 years can be considered for bail. In this case, the applicant is in JC since 24.12.2019, hence, the case is not covered with the guidelines of High Power Committee.

FIR No. 39/19  
PS: Lahori Gate  
U/s: 394/397/307/411/34 IPC & 25/27 Arms Act  
Vinod @ Dada Vs. State


15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Harsh Hardy, counsel for applicant/accused. (Through V/C).

The applicant is seeking interim bail on the ground of illness of his mother in law stated to be reside with him. IO seeks time to verify the medical documents annexed with the application of mother in law of the applicant. IO is directed to verify the medical documents as well as the fact whether there is anybody else in the family to look after allegedly ill mother in law of the applicant.

Put up on 21.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 89/19  
PS: Jama Masjid  
U/s: 364-A/323/34 IPC  
Islam Vs. State

15.05.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Counsel for applicant/accused. (Through V/C).  
IO SI Vidyakar.

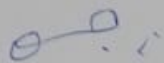
The applicant is seeking regular bail and if not so granted the interim bail on merits.

Ld. Counsel for applicant submits that applicant has been falsely implicated. He further submits that matter has been settled between the parties and both the parties are ready to move to the Hon'ble High Court for quashing of the present FIR.

Ld. APP oppose the bail application on the ground that there are serious allegations against the applicant.

The applicant is booked for the offence u/s 364 A IPC in which the prescribed punishment is death or imprisonment for life. The allegations against the applicant are serious in nature. The offence for which the applicant is booked is non-compundable. No ground for bail is made out at this stage. Hence, the bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020


FIR No. 22/20  
PS: Chandni Mahal

- (iii) *Further he will mark his attendance before the SHO of PS Chandni Mahal every month once, any time in the last week of that month;*
- (iv) *Further he will furnish his mobile phone number to the IO/SHO concerned and will keep his mobile phone "ON" all the time.*

Bail bond furnished and accepted.

The application is disposed off accordingly.

**Copy of this order be sent to concerned Jail Superintendent with direction to release the applicant immediately if not required in any other case.**

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 22/20  
PS: Chandni Mahal  
U/s: 307/34 IPC  
Amaan Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO SI Ram Niwas.  
Sh. Sandip Yadav, counsel for applicant/accused.


This is an application u/s 439 Cr.PC on behalf of applicant/accused for regular bail on the ground of parity. Reply filed by the IO.

Ld. Counsel for applicant submits that co-accused Bilal having the same role in the alleged crime has already been granted regular bail by Ld. ASJ vide order dated 06.05.2020. The bail order dated 06.05.2020 is annexed with the present application. Ld. Counsel submits that on the ground of parity applicant be also admitted on bail.

Ld. APP submits that there are serious allegations against the applicant and trial is at initial stages and there are all possibilities that if applicant is admitted on bail, he may try to influence the witnesses.

Considering that co-accused Bilal having the same role in the alleged offence has already been granted bail vide order dated 06.05.2020, the applicant is also admitted on bail on the ground of parity subject to furnishing of personal bond to the tune of Rs. 15,000/- and two local sureties of like amount and subject to following conditions:-

- (i) That he will not threaten the witness or tamper with evidence;
- (ii) That he will not leave India without the permission of the court;





FIR No. 118/10  
PS: Ranjit Nagar  
U/s: 395/397/412/120-B/356/379/34 IPC  
Rinku @ Rakesh Vs. State

15.05.2020


Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Sunil Tiwari, counsel for applicant/accused. (Through V/C).

Soft copy of reply filed by IO.

The applicant is seeking interim bail on the ground that he is covered within the parameters of Minutes of High Power Committee dated 07.04.2020. As per the application as well as the reply of IO, applicant is also booked for the offence u/s 395 IPC in which the punishment is also life imprisonment. Ld. Counsel submits that no charge u/s 395 IPC has been framed against the applicant.

Let judicial file be summoned, for 23.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020



FIR No. 356/07  
PS: Hauz Quazi  
U/s: 302 IPC  
Hitender @ Deepak Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Pawan Gupta, counsel for applicant/accused.

IO is seeking time to file reply. Reply be filed by the IO on next date as well as report be also called from concerned Jail Superintendent, for 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 772/15  
PS: Timar Pur  
U/s: 354/354-B/376-D IPC  
Sunil Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Sanjeev Kumar, counsel for applicant/accused. (Through  
Video Conferencing).

Counsel for applicant/accused through Video Conferencing submits that at this stage, he does not want to press the present application and same be dismissed as withdrawn.

In view of the submission of counsel for applicant, the present application is dismissed as withdrawn.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 60/20  
PS: Nabi Karim  
U/s: 457/380/411/34 IPC  
Jai Prakash Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Counsel for applicant/accused. **(Through Video Conferencing)**.

The present is the regular bail application u/s 439 Cr.PC on behalf of applicant. Reply filed by the IO.

Counsel for applicant submits that two co-accused persons have already been granted bail including the main accused Mahesh.

IO is directed to verify the factum of bail of other co-accused persons and file his report on or before next date.

Put up on 19.05.20210.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 183/18  
PS: Crime Branch  
U/s: 20/25 NDPS Act  
Yogesh @ Goverdhan Vs. State

15.05.2020

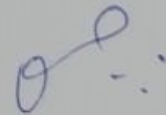
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO ASI Sanjay.  
Sh. Girish Sharma, counsel for applicant/accused. (Through V/C).

The applicant is seeking interim bail for 2 months on the ground of illness of his father. Reply filed by IO. As per the reply of the IO, the date of operation of applicant's father is not fixed and further as per the inquiries made by him in the concerned hospital i.e. R.R. Hospital, Delhi Cannt., the hospital is taking only the Corona patients.

Ld. Counsel submits that as per the information given by the family members of the applicant, R.R. Hospital, Delhi Cannt., is also taking heart patients who needs emergent treatment. IO seeks time to verify the same from the hospital. IO is directed to verify the same and file his report on or before next date.

Put up on 22.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 101/11  
PS: Nabi Karim  
U/s: 420/468/471/474 IPC  
Seema Malhotra Vs. State

15.05.2020


Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Akshat Gupta, counsel for applicant/accused. (Through V/C).

The present bail application has been filed on behalf of applicant/accused seeking interim bail on her own medical ground. Reply filed by IO.

Applicant is lodged in the Panipat Jail, Haryana. Report from concerned Jail Superintendent, Panipat, Haryana also received. As per the report from the Jail Superintendent, the applicant is suffering from chronic hyper-tension, heart disease and fatty liver and also from vertigo. The general condition of the applicant is stated to be stable. As per the report, she has been advised MRI.

Ld. Counsel for applicant submits that the MRI of the applicant as advised to her could not be conducted by the Jail Authorities in view of the lockdown all over India. He submits that Jail Superintendent, Panipat, directly sent him an e-mail dated 11.05.2020 informing the medical condition of the applicant and inability to conduct her MRI. Vide order dated 11.05.2020, Ld. ASJ on duty directed the Jail Superintendent, Panipat, to verify the factum of sending of e-mail dated 11.05.2020 by him to the counsel. However, in the report received from the Jail Superintendent, Panipat, it is not mentioned whether he sent the aforementioned e-mail to the counsel for applicant or not. Jail Superintendent, Panipat, is directed to verify the same and also apprise the court after obtaining the opinion from the concerned Doctor of the Jail whether the conducting of MRI of the applicant is urgently required.

Put up on 21.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
15.05.2020

FIR No. 427/19

PS: Crime Branch

U/s: 18 (a)/27(b) (11)/27 (c) Drug and Cosmetics Act  
Bijender Singh Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Sh. Naresh Kumar, counsel for applicant/accused (**through Video Conferencing**).

IO has filed reply.

Counsel for applicant submits that there are two connected case in which applicant is involved, one is FIR No. 74/18, PS Crime Branch and other is the complaint case bearing no. 427/19. Both the cases are for the offences u/s 18 (a)/27(b) (11)/27 (c) Drug and Cosmetics Act. He further submits that the applicant has already been granted bail vide order dated 02.05.2020 of Ld. ASJ in the FIR No. 74/18, but this application has been filed in the connected complaint bearing no. 427/19.

Let judicial files of both the cases be called for next date to verify whether both the matters are connected or not.

Put up on 19.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

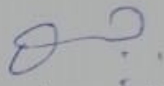
FIR No. 63/20  
PS: Karol Bagh  
U/s: 420/468/471/34 IPC  
Jyotika Bhonsle Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. K. S. Rana, counsel for applicant/accused. **(Through Video Conferencing)**.

Counsel for applicant/accused through Video Conferencing submits that at this stage, he does not want to press the present application and same be dismissed as withdrawn.

In view of submission of counsel for applicant, the present application is dismissed as withdrawn.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020



FIR No. 327/19  
PS: Crime Branch  
U/s: 21/29 NDPS Act  
Inder Singh Vs. State

15.05.2020

Present:

Sh. N. N. Tripathi, Jd. Addl. PP for State.

Sh. Vinod Verma, counsel for applicant/accused. (Through Video

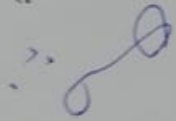
Conferencing).

Applicant is seeking interim bail on the ground of his own illness.

Counsel for applicant submits that he be given one week time to file the medical

documents of the applicant.

At request, put up on 26.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 398/18

PS: Nabi Karim

U/s: 307/120-B/201/34 IPC & 27/54/59 Arms Act  
Arjun @ Prem Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO Inspector Tej Dutt Gaur.  
Sh. Naveen Gaur, counsel for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Arjun for bail. Reply already filed.

The applicant is seeking bail in the ground that matter is fixed for judgment with the court of undersigned only and now due to Covid-19, the matter has been adjourned for 10.07.2020, which is far away. Therefore, accused be admitted on bail.

In view of the directions of Hon'ble High Court, the matter in which the judgments are to be pronounced are taken up for the same purpose. The date in the present matter for pronouncement of judgment is hereby fixed as 21.05.2020. Accused Prakash @ Akash and accused Arjun are in JC. They be produced through Video Conferencing on 21.05.2020. Other two accused are also directed to appear on the said date.

Put up on 21.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 339/16  
PS: Darya Ganj

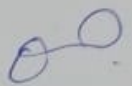
remaining to be examined and applicant if enlarge on bail may try to influence those witnesses. He also pointed out that previous bail application of the applicant was dismissed on 23.04.2020 by Ld. ASJ.

Regarding the dismissal of bail application of the applicant on 23.04.2020, Ld. Counsel submits that the said application was filed for the interim bail of the applicant but the present application is for his regular bail.

The arguments advanced by Ld. Counsel for applicant regarding seizure memo, personal search memo and arrest memo cannot be made ground for the bail of the applicant in view of the serious allegations against him. The same can be explained by the IO during his evidence but at this stage, it would not be appropriate to make any observation on the same as the same may prejudice the case of the prosecution. In view of the serious allegations against the applicant and also considering that part robbed amount of Rs. 1,00,000/- was also recovered from his possession, at this stage, no ground for bail is made out. Hence, the bail application is hereby dismissed.

Judicial file be sent back to the concerned court.

Copy of this order be given dasti to the counsel for applicant.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 339/16  
PS: Darya Ganj  
U/s: 395/397/412/120-B IPC r/w Section 25 Arms Act  
Kishan Kumar Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Akhilesh Kamley, counsel for applicant/accused. (Through  
V/C).

The applicant has filed an application for his regular bail. Reply filed by IO. **Judicial record received.**

Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case and is in custody since 17.09.2016. He further submits that as per the chargesheet itself, the role of the applicant is only that his mobile phone location was found to be at the resident of accused Salim and he also received Rs. 1,00,000/-. Ld. Counsel further pointed out that as per the chargesheet, 3 live bullets were recovered from the possession of applicant but as per personal search memo, no such recovery of live cartridges is shown from the applicant. He also submits that as per prosecution applicant and co-accused Rahul Sharma were arrested on the same date and time but as per the arrest memo, the time of arrest of applicant is 04:00 PM and co-accused Rahul was arrested at 05:00 PM.

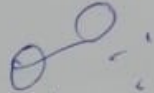
Ld. APP strongly oppose the bail application submitting that there are serious allegations against the applicant. He submits that initially on 20.01.2017, the charge was framed only u/s 392/397 IPC and u/s 25 Arms Act but later on additional charge u/s 395 IPC was also framed against the applicant and other co-accused persons. He submits that public witnesses are still



FIR No. 139/11  
PS: I. P Estate

Ld. APP submits that the reply of the IO is not complete as he has also not verified the factum of grant of interim bail to the applicant at earlier occasion, therefore, he needs time to file the complete reply. IO is directed to file complete reply mentioning all the relevant facts in the same.

At request, put up on 16.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 139/11  
PS: I. P. Estate  
U/s: 364-A/302/394/201/120-B/34 IPC  
Anadil Hasan & Ors. Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO Inspector Arvind Pratap Singh.  
Sh. Vikas Padora, counsel for applicant/accused. **(Through Video Conferencing)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused for regular bail on the ground of parity and medical illness of his father. Reply filed by the IO.

Ld. Counsel for applicant submits that other two co-accused have already been granted bail. Co-accused Firoz Alam was granted bail by Hon'ble High Court vide order dated 24.04.2020 and other co-accused Mohd. Javed was granted bail by Ld. ASJ vide order dated 06.05.2020, therefore, the applicant be also admitted on bail on the ground of parity. He also submits that otherwise also the father of the applicant is not well and he needs applicant for his medical treatment and there is nobody else in the family to lookafter his old age ailing father. He also submits that applicant was granted interim bail earlier also and he never misused the same.

Hand written reply is filed by the IO stating that he telephonically verified the medical documents of the father of the applicant and found the same to be genuine. On specific inquiry from the court, he stated that the younger brother of the applicant is also available to lookafter his father. This is not so mentioned in the reply filed by the IO.

--Page 1 of 2--





FIR No. 79/18  
PS: Kotwali

accused from Delhi to Bihar. Ld. APP is also requested to assist the court regarding the same on next date.

Put up on 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020



FIR No. 79/18  
PS: Kotwali  
U/s: 328/379/411/34 IPC  
Bhola Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Vinay Kumar, counsel for applicant/accused. (Through V/C).

The applicant is seeking interim bail on the ground that he is covered with the minutes of High Power Committee. Reply filed by IO.

Applicant is resident of Bihar. In the present situation of lockdown, no facility for going to Bihar were available, therefore, the earlier bail application filed by the applicant was dismissed by this court on 28.04.2020. Now, in the present application, the applicant is submitting that he will go to his relative in Delhi and the trains have also started from Delhi to Bihar.

The applicant has not given any details of his relative in whose house he will allegedly go during his interim bail. During arguments, Ld. Counsel for applicant submits that the applicant does not want to the house of any relative and since the trains have already started from Delhi to Bihar, therefore, the applicant will opt to go to his own house at Bihar.

In the Minutes of High Power Committee Meeting dated 05.05.2020, the Hon'ble Committee observed that arrangements be made to send the accused persons to four State i.e. Bihar, UP etc.

Let report be called from the concerned Jail Superintendent to apprise the court whether any such arrangements have been made to send the

FIR No. 189/19  
PS: Civil Lines  
U/s:323/451/506/34 IPC & 3 SC/ST Act  
State Vs. Sanjucta Kabasi

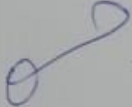
15.05.2020

Fresh chargesheet filed. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.

Chargesheet has been belatedly filed by the IO. Let IO be called for next date.

Put up on 14.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020


FIR No. 18/20  
PS: Kashmere Gate  
U/s: 376/506 IPC  
Mainuddin @ Shami Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO SI Meenakshi.  
Sh. Z. Zaffar, counsel for applicant/accused.

The present application u/s 167 (2) Cr.PC has been filed on behalf of applicant seeking statutory bail on the ground that he is in judicial custody since 11.02.2020 for the offence u/s 376/506 IPC, but despite passing statutory period of 90 days, the chargesheet has not been filed by the police. Reply filed by the IO stating that chargesheet has already been filed in the court of Duty MM on 10.04.2020.

In view of the filing of chargesheet by the IO on 10.04.2020, the present application has become infructuous. Same is accordingly disposed off.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
15.05.2020

FIR No. 205/19  
PS: Chandni Mahal  
U/s: 308/341/506/34 IPC  
Amaan Vs. State


15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
None for applicant/accused.

Reply not filed by IO. Reply be filed on or before next date.

Put up on 19.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 205/19  
PS: Chandni Mahal  
U/s: 308/341/506/34 IPC  
Amaan Vs. State

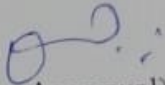
15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
None for applicant/accused.

Reply not filed by IO. Reply be filed on or before next date.

Put up on 19.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 149/17  
PS: Sarai Rohilla  
U/s: 392/394/397/120-B/302/411/34 IPC  
Saubhagya @ Rahul Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. S. K. Tiwari, counsel for applicant/accused.

Report from concerned Jail Superintendent not received. Same be called for next date.

Report be also called from concerned IO/SHO for next date.

Put up on 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 252/16  
PS: Kotwali  
U/s: 392/397/411/34 IPC & 25 Arms Act  
Sundar Vs. State

15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Arvind Kumar, counsel for applicant/accused.

The present bail application u/s 439 Cr.PC has been filed on behalf of the applicant/accused for regular bail. Reply filed by the IO.

Ld. Counsel for applicant submits that other two co-accused Ranjit & Arun have already been enlarged on bail by Ld. ASJ, therefore, on the ground of parity, the applicant be also admitted on bail.

In the reply filed by the IO, he has not mentioned the factum of grant of bail to other co-accused. Apparently, it seems that the present case is covered within the guidelines of the High Power Committee but from the reply filed by the IO it is not clear whether applicant is also involved in other cases or not, therefore, no specific observation can be made whether the case of the applicant for bail is covered within the above guidelines.

IO is directed to file his reply mentioning the previous involvement of the applicant as well as the status of other two co-accused whether they are on bail or still in JC in the present matter. In the meantime, judicial file be also summoned.

Put up on 18.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020



FIR No. 81/16  
PS: Gulabi Bagh  
U/s: 392/397/34 IPC  
Gurmukh Singh @ Laddi Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. S. N. Shukla, counsel for applicant/accused.

Report not filed by IO. File shows that the present application was filed on 08.05.2020 and since then two dates have passed but IO has not filed the report. Let the notice be sent to IO immediately through concerned officials with specific directions to file report tomorrow itself.

Put up on 16.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

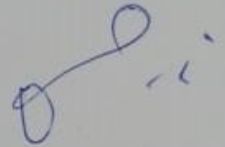
FIR No. 182/17  
PS: Kamla Market  
U/s: 392/397/34 IPC  
Govind Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. S. N. Shulka, Ld. LAC for applicant/accused.

Report not filed by IO. File shows that the present application was filed on 08.05.2020 and since then two dates have passed but IO has not filed the report. Let the notice be sent to IO immediately through concerned officials with specific directions to file report tomorrow itself.

Put up on 16.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 109/19  
PS: Kamla Market  
U/s: 392/411/34/174-A IPC  
Yasir Ali Vs. State

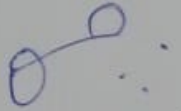
15.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Pradeep Kumar Anand, counsel for applicant/accused.

Reply not filed by IO. Same be filed on or before next date.

Put up on 18.05.2020.

  
(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi  
15.05.2020

FIR No. 348/18  
PS: Nabi Karim  
U/s: 336/307/120-B IPC & 25/27 Arms Act  
Arjun @ Prem Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
IO Inspector Tej Dutt Gaur.  
Sh. Naveen Gaur, counsel for applicant/accused.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Arjun for bail. Reply filed by the IO.

The bail is sought on the ground that the public witnesses have turned hostile. IO submits that the bail, of co-accused Himanshu who also has the same role, has been dismissed by Ld. ASJ day before yesterday. Neither IO nor counsel for applicant is having copy of the said order. Same be placed on record. In the meantime, judicial file be also called.

Put up on 21.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 123/17  
PS: Crime Branch  
U/s: 21 NDPS  
Emeka Ifoh Stephen Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Ravinder Kumar, counsel for applicant/accused.

The present application has been filed by the applicant/accused seeking his release on personal bond. Ld. Counsel for applicant submits that applicant has already been granted. Bail order is not filed alongwith the application. Same be placed on record.

Put up on 19.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 59/19  
PS: Burari  
U/s: 365/302/34 IPC  
Arvind Kumar Vs. State

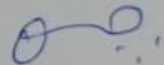
15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. S. N. Shukla, Ld. LAC for applicant/accused.

The present application for interim bail has been filed on behalf of applicant on the ground of illness of his wife. Reply filed by the IO stating that the medical documents of the wife of the applicant, annexed with the application could not be verified since the hospital is seeking original medical documents. Applicant is directed to place on record the original documents of his wife within a week from today, thereafter, the same would be sent for verification.

At request, put up on 23.05.2020.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020

FIR No. 182/17  
PS: Kamla Market

Let copy of this order be sent to the concerned Jail Superintendent for clarifications regarding the aforementioned orders and IO is also directed to apprise the court regarding the status of the bail of applicant as well as of co-accused on or before next date. **In the meantime, judicial file be also called for next date.**

Put up on 18.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020



FIR No. 182/17  
PS: Kamla Market  
U/s: 395/397/412/120-B IPC r/w 25/27 Arms Act  
Arsalan Ali Vs. State

15.05.2020

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Bharat Dubey, counsel for applicant/accused.

The present bail application u/s 439 Cr.PC has been filed on behalf of applicant/accused Arsalan Ali on the ground of his own illness. Reply filed by the IO as well as by the concerned Jail Superintendent. As per the reply of the Jail Superintendent, the medical condition of the applicant is stable and he is getting regular treatment in the jail.

Ld. Counsel for applicant submits that applicant is having serious problem in his ear and is regularly taking 6 painkiller tablets everyday which will further deteriorate his health. He further submits that co-accused Akashy has already been granted interim bail vide order dated 24.04.2020 of Ld. ASJ.

Ld. APP submits that on checking the orders on net regarding co-accused Akshay, he found that vide order dated 23.04.2020 applicant and co-accused Akshay were admitted on bail, however, in the bail applications the appropriate provisions were not mentioned, therefore, the Jail Superintendent sent the report to the concerned Ld. ASJ. After considering the report of the Jail Superintendent that the applicant and co-accused apart from Sections 392/397 are also involved for the offence u/s 395 IPC, their bail was cancelled/modified by Ld. ASJ vide order dated 29.04.2020.



FIR No. 330/15  
PS: Pahar Ganj  
U/s: 302 IPC  
Umesh Kumar Patel Vs. State

15.05.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.  
It be checked and registered.

Present: Sh. N. N. Tripathi, Ld. Addl. PP for State.  
Sh. Shadman Ali, counsel for applicant/accused. **(Through Video Conferencing)**.

Reply filed by IO.

The applicant is seeking interim bail on the ground of his illness.

**Let report be also called from concerned Jail Superintendent for next date.**

Put up on 20.05.2020.



(Charu Aggarwal)  
ASJ-02/Central  
Tis Hazari/Delhi

15.05.2020